

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 192/MP/2023

Subject : Petition under Section 79, including Sections 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003 seeking direction upon Respondents to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA.

Date of Hearing : **27.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Bharat Aluminium Co. Ltd. (BALCO).

Respondent : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Parties Present : Shri Hemant Singh, Advocate, BALCO
Ms. Lavanya Panwar, Advocate, BALCO
Shri Sourav Roy, Advocate, BALCO
Shri Gyanendra Singh, Advocate, BALCO
Shri Jai Lal, Advocate, BALCO
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Shaswat Dubey, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Gajendra Sinh, NLDC & WRLDC
Shri Tushar Mohapatra, NLDC & WRLDC

Record of Proceedings

At the outset, learned proxy counsel for the Petitioner sought an adjournment on account of non-availability of the arguing/lead counsel due to personal difficulty. Considering the request of learned counsel, the matter was adjourned.

2. The Petition will be listed for the hearing on **19.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)